

**CENTRAL ADMINISTRATIVE TRIBUNAL,  
MUMBAI BENCH, MUMBAI**

**ORIGINAL APPLICATION No.210/00706/2019**

**Dated this Tuesday, the 15<sup>th</sup> day of October, 2019**

**CORAM : R.VIJAYKUMAR, MEMBER (ADMINISTRATIVE)**

Mr. Anant Narayan Gaikhe, Age 66 Retired formerly  
working as Electrical Helper in the office of Respondent No.2,  
Residing at Post Kamshet, Tal. Maval,  
Dist. Pune 410 405.

- Applicant  
(None)

**VERSUS**

1. Union of India, through Sr. Divisional Railway Manager,  
Central Railway Pune division, Pune 411 001.
2. Sr. Personnel Manager, Divisional Railway Manager  
Central Railway, Pune Division,  
Pune 411 001 (DRM) (P).  
- Respondents

**ORDER (ORAL)**

This application has been filed on  
11.01.2019 under Section 19 of the  
Administrative Tribunals Act, 1985 seeking the  
following reliefs:

“8(a). To call for the record and files pertaining to the pension Order no.108/292 dated 30.06.2011 in respect of the Applicant from the Respondent No.1.

8(b). Upon the receipt of the copy of affidavit/reply from above Respondent No.1, the applicant if needed may be permitted to lead evidence and may be allowed to amend the O.A.

8(c). The applicant may be supplied the copy of his service record, the necessary directions be given to respondent No.1 and these respondents may also be further directed that applicant should get the replies of all his correspondence mentioned at annexures A-1 to A-3 giving reasons in writing in hand of the applicant as well as by post.

8.d). The present original Application of applicant be decided expeditiously."

2. This application has been filed by the applicant referring to a letter annexed as Annexure A-1 containing the particulars of the pension and dues payable to him signed under the authority of Accounts Officer (Pension) on 29.06.2011 and the DRM Central Railway on 28.06.2011 in which, against the amount payable on account of Provident Fund is mentioned, the figure of Rs.8,82,652/- with some overwriting in respect of the first number '8' in the eight lacs digit. As against this, in the pay order issued by the office of the Senior DFM's, Pune annexed as Annexure A-3, the amount paid under Non-Contributory SRPF is shown as Rs.82,652/-.

3. The case has been considered in the absence of the applicant and his learned counsel. The applicant apparently has set up a claim for an additional eight lacs which he believes he is entitled. For this purpose, the appropriate action that should have been taken by him prior to approaching this Tribunal was to represent to respondents explaining his basic claims and obtain a

suitable reply which could then be considered to adjudicate the issue.

4. In view of the above, this OA is dismissed not only on technical grounds of office objections but also on substantive grounds of the application being premature. No costs.

*(R. Vijaykumar)*  
*Member (Administrative)*

*kmg\**

*50  
22/10/19*

